

Articles of Association of the National Buildings Construction Corporation Limited, New Delhi. [Placed in Library, See No. LT-1762/63].

NOTIFICATION UNDER CUSTOMS ACT, ETC.

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):
I beg to lay on the Table—

(i) a copy of Notification No. G.S.R. 1446 dated the 7th September, 1963, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960. [Placed in Library, See No. LT-1763/63].

(ii) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(a) G.S.R. No. 1444 dated the 7th September, 1963.

(b) G.S.R. No. 1445 dated the 7th September, 1963.

(c) G.S.R. No. 1447 dated the 7th September, 1963.

(d) G.S.R. No. 1493 dated the 10th September, 1963.

[Placed in Library, see No. LT-1764/63].

NOTIFICATIONS UNDER EMPLOYEES' PROVIDENT FUNDS ACT

The Minister of Irrigation and Power (Dr. K. L. Rao): On behalf of Shri C. R. Pattabhi Raman I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952:—

(i) G.S.R. No. 1235 dated the 3rd August, 1963 extending the said Act to canteens.

(ii) G.S.R. No. 1432 dated the 29th August, 1963 extending the said Act to aerated water industry.

(iii) G.S.R. No. 1461 dated the 29th August, 1963 making certain amendment in Notification No. G.S.R. 786 dated the 16th June, 1962 extending the said Act to the fruit and vegetable preservation industry.

[Placed in Library, see No. LT-1765/63].

12.29 hrs.

MINUTES OF PARLIAMENTARY COMMITTEES

(i) MINUTES OF SIXTH SITTING OF THE COMMITTEE ON ABSENCE OF MEMBERS

Shri Khadilkar (Khed): I beg to lay on the Table the Minutes of the Sixth sitting of the Committee on Absence of Members from the Sitings of the House held during the current Session.

(ii) MINUTES OF THE FOURTH SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES

Shri Morarka (Jhunjhunu): I beg to lay on the Table the Minutes of the Fourth sitting of the Committee on Government Assurances held during the current session.

श्री प्रकाशवीर शास्त्री (विजनौर) :
अध्यक्ष महोदय, आश्वासनों सम्बन्धी समिति की कार्रवाई का चौथा जो विवरण श्री मोरारका ने सदन के पटल पर प्रस्तुत किया है, मैं इस के सम्बन्ध में आप से एक व्यवस्था चाहता हूँ। इस आश्वासन सम्बन्धी समिति के सम्बन्ध में क्या कुछ ऐसा भी व्यवस्था है कि दो दो, तीन तीन सालों तक आश्वासन देते रहें और उन का कोई उत्तर न दिया जाये? उदाहरण के लिये आप की ही

[श्री प्रकाशव र शास्त्र]

अध्यक्षता में पिछले अधिवेशन में जब यह प्रश्न था तो उस समय आप ने होम मिनिस्टर को कहा था कि पिछले दो सालों में मिनिस्टर्स का टी०ए० और डी०ए० कितना हुआ है वेतनों के अतिरिक्त, इस का विवरण जल्दी से जल्दी सभा को दिया जाये। लेकिन आज तक उसे नहीं दिया गया। ढाई साल से सरकार उसे टाल रही है। उस आश्वासन को कब तक पूरा किया जायेगा, इस सम्बन्ध में आप कोई निर्णय अवश्य दें।

Shri Morarka: So far as this Committee is concerned, it follows up every assurance which is given on the floor of the House, and from time to time it keeps on reminding the Ministry of Parliamentary Affairs and through them the concerned Ministry, but it is up to the Government to fulfil the assurance.

Mr. Speaker: The Committee might now take that up, and see that this is complied with as early as possible.

12.31 hrs.

PUBLIC ACCOUNTS COMMITTEE

FIFTEENTH REPORT

Shri Tyagi (Dehra Dun): I beg to present the Fifteenth Report of the Public Accounts Committee on the Audit Report on the Account of the Damodar Valley Corporation for the year 1961-62.

12.31 hrs.

CONSTITUTION (SEVENTEENTH AMENDMENT) Bill—contd.

Mr. Speaker: Further consideration of the following motion moved by Shri Asoke K. Sen on the 18th September, 1963, namely:—

"That the Bill further to amend the Constitution of India be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

Shri S. V. Krishnamoorthy Rao; Shri Bibhuti Mishra; Shri Sachindra Chaudhuri; Shri Surendranath Dwivedy; Shri A. K. Gopalan; Shri Kashi Ram Gupta; Shri Ansar Harvani; Shri Harish Chandra Heda; Shri Hem Raj; Shri Ajit Prasad Jain; Shri S. Kandappan; Shri Cherias J. Kappen; Shri L. D. Kotaki; Shri Lalit Sen, Shri Hanakrushna Mahatab; Shri Jaswantrao Mehta; Shri Bibudhendra Misra; Shri Purushottamdas R. Patel; Shri T. A. Patil; Shri A. V. Raghavan; Shri Raghunath Singh; Chowdhry Ram Sewak Singh. Bhola Raut; Dr. L. M. Singhvi; Shri M. P. Swamy; Shri U. M. Trivedi; Shri Radhelal Vyas; Shri Balkrishna Wasmik; Shri Ram Sewak Yadav; and Shri Asoke K. Sen.

and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."